## IN THE HIGH COURT OF JUDICATURE AT MADRAS ORIGINAL JURISDICTION

In the matter of Companies Act, 1956 And

In the matter of Sri Ravi Travels Private Limited (In Prov. Liquidation)

Company Application No.100 of 2017 In Company Petition No.115/2007

#### SALE NOTICE

Offers are invited as per the orders of the Hon'ble High Court, Madras dated 14.03.2017 made in C.A.No.100 of 2017 from the interested parties by the undersigned for purchase of movable items stated below and the same lying at Door No.27, Ground Floor, B.R.Complex, Woods Road, Chennai-600 002. The assets are sold in "AS IS WHERE IS AND WHATEVER THERE IS" condition.

- (i) The Upset price fixed by the Hon'ble High Court for the movable assets mentioned for sale is Rs.20,000/- (Rupees Twenty Thousand only)
- (ii) Earnest Money Deposit by way of Demand Draft being the 10% of the Upset price payable to "The Official Liquidator, High Court, Madras" and payable at Chennai.
- (iii) Inspection of the items on 20.10.2017 between 11:30 AM to 04:00 PM at the above place.
- (iv) Date of submission of offers on **27.10.2017** upto **03:30 PM** at the Office of the Official Liquidator, High Court, Madras. Corporate Bhavan, 2<sup>nd</sup> Floor, No.29, Rajaji Salai, Chennai 600 001.
- (v) Offers will be opened in the office of the Official Liquidator on 30.10.2017 at 03:30PM. However, the report on the said offers/tenders will be placed before the Hon'ble High Court, Madras for confirmation of sale.
- (vi) The Tender Form, Terms and Conditions can be obtained from the office of the undersigned at cost of Rs.100/-(Non refundable and transferable) during the working days between 11:00 A.M. and 03.30 P.M. on any working day from 20.10.2017 to 27.10.2017 Along with Tender form, a Demand Draft has to be submitted for 10% of the upset price, drawn in favour of the Official Liquidator. High Court, Madras.

### LIST OF MOVABLE ASSETS

SL. NO	DESCRIPTION	NO. OF UNIT
1	Computer Set(Old Model) with CPU, Modem,	02
	Monitor etc.	02
2	Inverter-400 Watts (Not Working)	01
3	EPABX- Telephone Internet	()]
4	Wall Clock	01
5	Window A/C (Gambler Company)	
6	Celing Fan	02
7	Tube Lights	
8	Staff Chairs	05
9	Plastic Chairs	03
10	Plastic Stools	06
11	Happy Man Idol (small)	02
12	Vinayagar Idol (Paper mesh)	01
13	God Photos	01
14	Nataraj Idol (small)	02
15	Wooden Tables	01
16	Aluminum partition (Small)	02
17	Aluminum Glass Door	01
18	Wooden Counter Table	01
19	Name Display Board	01
20	Small Safe Locker (Old)	02
$\frac{20}{21}$	Telephone	01
$\frac{21}{22}$		01
23	Light Stand (Samll with silver)	01
23	Water Can-20 Litres	02

For further details and Terms and Condition of sale and for other events kindly log on to <a href="www.olchennai.in">www.olchennai.in</a> or call on the office of the undersigned on any working day.

DATED AT CHENNAI ON THIS THE 16 DAY OF OCTOBER 2017

(P. ATCHUTA RAMAIAH) OFFICIAL LIQUIDATOR, HIGH COURT, MADRAS.

#### Address:

O/o. The Official Liquidator, High Court, Madras Corporate Bhavan, 2<sup>nd</sup> Floor, No.29, Rajaji Salai, Chennai-600 001.

Ph:044-25271149/51 Fax: 25271152

Website: www.olchennai.in

e-mail id: olchennai.mca@nic.in, olmadras@gmail.com

# IN THE HIGH COURT OF JUDICATURE AT MADRAS ORIGINAL JURISDICTION

In the matter of Companies Act, 1956 And

In the matter of M/s. Sri.Ravi Travels Pvt Ltd (In Prov.Liquidation)

Company Application No.100 of 2017 In Company Petition No.115 of 2007

### TERMS AND CONDITIONS OF SALE

Apart from what is stated in the Sale Notice the following are the General Terms and Conditions of sale of the Movable assets belonging to M/s. Sri Ravi Travels Pvt Ltd (In Prov. Liquidation) on **AS IS WHERE IS AND WHATEVER THERE IS condition.** 

- 1. The above sale is held under as per the directions of the Hon'ble High Court, Madras dated 14.03.2017 made in C.A.No.100/2017 in C.P.No.115/2007.
- 2. The upset price fixed for movable assets is Rs.20,000/- (Rupees Twenty Thousand only).
- 3. Inspection of the items on **20.10.2017** between **11:30 A.M. to 4:00 P.M** at Door No.27, Ground Floor, B.R.Complex, Woods Road, Chemnar-600 002.
- 4. Date of submission of offers on **27.10.2017** upto 03:30 P.M at the O/o. The Official Liquidator, High Court, Madras, Corporate Bhavan. 2<sup>nd</sup> Floor, No.29, Rajaji Salai, Chennai 600 001.
- 5. The sealed envelope should be superscribed as OFFER FOR PURCHASE OF MOVABLE ASSETS OF SRI RAVI TRAVELS PVT LTD (IN PROV.LIQUIDATION) containing the offer along with interest free EMD as stated in the sale notice should be submitted to "The Official Liquidator, High Court of Madras, Chennai 600 001 on or before the last date for submitting the tender is on 27.10.2017 up to 03:30 P.M.
- 6. The offerers should submit their offer with interest free Earnest Money Deposit @ 10% of the upset price by way of Demand Draft/Pay order drawn on any Nationalized Bank payable at Chennai in favour of "Official Liquidator, High Court, Madras" of the company mentioned in the sale Notice.
- 7. Offers will be opened in the office of the Official Liquidator on 30.10.2017 at 03:30 P.M. and the intending purchaser may raise/revise their offer upwards in the inter-se-bidding before the Official Liquidator/ Hon'ble High

- Court of Madras. However, the report on the said offers/tenders will be placed before the Hon'ble High Court, Madras for confirmation.
- 8. The goods are sold on "**AS IS WHERE IS CONDITION".** No guarantee or warranty will be given. The intending bidders are to satisfy themselves with the description, quantity, quality of the goods before bidding and no complaint will be entertained on the account after the sale. The principle of Caveat Emptor will apply to this sale.
- 9. On acceptance of the highest bid/offer in the inter-se-bidding, the highest offerer shall pay the full amount of the bid/offer immediately after the bid is knocked down in his favour only by way of Demand Draft drawn on any Nationalized/Scheduled Banks payable at Chennai in favour of "The Official Liquidator, High Court, Madras.
- 10. The movable properties shall be handed over to the purchaser on receipt of the entire/full sale consideration to the Official Liquidator and/after approval of sale by the Hon'ble High Court of Madras and or subject to such directions as the Hon'ble High Court may issue in the matter.
- 11.If the purchaser does not pay the amount of purchase consideration to the Official Liquidator within the stipulated time, as directed by the Hon'ble High Court, the Official Liquidator shall terminate the sale and forfeit the EMD and the part sale consideration if any paid.
- 12. The Offerer/bidder shall make arrangement to take delivery of the goods sold to him immediately.
- 13. The offer once accepted by the Hon'ble Court, the offerer will not be allowed to withdraw the same.
- 14. If the purchaser shall neglect or refuse to pay the sale amount the lot will be resold at his risk and expense, if the amount fetched in the resale is less than the original bid amount the deficiency will be recovered from the original bidder (defaulter) while he will not be entitled to any advantage in the resale.
- 15. The goods after confirmation will remain at the auction spot at the sole risk and responsibility of the successful bidder. The Official Liquidator will be under no liability whatsoever for the safe custody, protection or preservation of the goods
- 16. The Hon'ble High Court of Judicature at Madras reserves the right to accept or reject the highest or any offer without assigning any reason thereof and the decision of the Hon'ble High Court will be final binding of the parties

(P. ATCHUTA RAMAIAH) OFFICIAL LIQUIDATOR, HIGH COURT, MADRAS.